



**NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI
BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON
15-09-2022 AT 2.30 P.M. THROUGH VIDEO CONFERENCING:**

**PRESENT JUSTICE RAMALINGAM SUDHAKAR, HON'BLE PRESIDENT
SHRI. SAMEER KAKAR, MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(IBC)/981CHE)2022

PETITION NUMBER : CP(IB)/449(CHE)2020

**NAME OF THE PETITIONER : S.Vaidyanathan (IRP) of
M/s Al Ameen Green Energy Pvt Ltd**

NAME OF THE RESPONDENT(S) : M/s ABB India Ltgd & 2 Others

UNDER SECTION : Sec 12A of IBC, 2016

ORDER

Counsel for the Applicant is represented by Ld. Counsel Mr. Elayaraja Kumar. Learned IRP Mr. S. Vaidyanathan is present.

This application has been filed by the IRP of M/s. AL Ameen Green Energy Pvt. Ltd., under Section 12A of IBC, 2016. Minutes of the meeting wherein withdrawal was considered are placed at page 27 & 28 of the application. Form-FA is placed at page Nos. 18 & 19 of the Application. Mr. S. Vaidyanathan, IRP in the matter is present in person and states that the entire dues have been received by him and there is nothing outstanding.

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In view of this, we are inclined to allow this application. The Company is released from the rigors of law and is permitted to function through its Board of Directors. IRP is discharged from the assignment.

Accordingly, this IA(IBC)/981(CHE)/2022 stands **allowed** and CP(IB)/449(CHE)/2020 stands **closed**.

SD

[JUSTICE RAMALINGAM SUDHAKAR]
PRESIDENT

SD

[SAMEER KAKAR]
MEMBER (TECHNICAL)

VS